

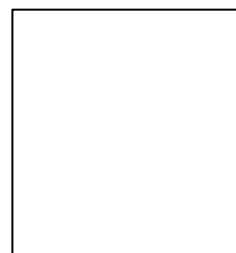
GUIDELINES FOR INTERNSHIP WITH THE COMPETITION COMMISSION OF INDIA

1. OBJECTIVE	<p>(i) To familiarize interested and willing students of Economics, Law, Management and Finance with the provisions of Competition Act and its applications.</p> <p>(ii) It is neither a job nor assurance for a job in the Competition Commission of India.</p>
2. ELIGIBILITY CRITERIA	<p>(i) Applicable to Indian Nationals only.</p> <p>(ii) Internship is open to students from recognized Institutions and Universities with exposure to Competition Law.</p> <p>(iii) Students with a placement in hand are not eligible.</p>
3. EDUCATIONAL QUALIFICATIONS	<p>Students pursuing following courses can apply,</p> <p>(i) Economics and Management :</p> <ul style="list-style-type: none"> • MA / MSc. (Economics) • Fourth and final year students of 5 year integrated degree Programme in Economics • MBA <p>(ii) Law:</p> <ul style="list-style-type: none"> • Second and third year of the Bachelors degree in Law (3 year course after graduation) or • Fourth and final year of the five year integrated course in Law and students who have taken 3rd year exam and are entering the 4th year. • LLM <p>(iii) Regulatory Governance:</p> <ul style="list-style-type: none"> • MA / MSc. (Regulatory Governance) <p>(iv) Professional Courses:</p> <ul style="list-style-type: none"> • Students of final group of Chartered Accountancy or Cost Accountancy or Company Secretary
4. SCHEME OF INTERNSHIP	<p>(i) Internship is normally for a period of one month, commencing on the 1st working day of the month. However, applicant desirous of pursuing internship for 2-3 calendar months can also apply with due recommendation of respective University/ College/ Institution for the period applied for.</p> <p>(ii) There will be a short induction programme on provisions of Competition Act, 2002 on the 1st day of Internship.</p> <p>(iii) A guide will be assigned to each intern for their study during internship. Interns are required to present a paper / report on competition issues towards the end of internship. On the completion of internship, students are required to submit a report of the work carried out and make a presentation on it.</p>

	<p>(iv) Number of slots available in a year is Hundred and not exceeding Ten a month. However, it may be relaxed for a particular month where more applicants with good research topics on Competition Law are available.</p> <p>(v) Internship is a fulltime programme and hence interns are required to observe working hours of the Commission. Any absence during working hours may result in extension of the period of internship without any honorarium. The internship may be discontinued any time without payment of any honorarium if the performance of the intern is not found satisfactory or the intern is absent without authorization of the guide.</p> <p>(vi) Certificates will be issued to the interns on successful completion of their internship.</p>
5. HONORARIUM	<p>(i) An amount of Rs.10, 000/- per month will be given as honorarium during the internship.</p>
6. HOW TO APPLY	<p>(i) Interested students may apply in the prescribed format given in Annexure. Application in any other format will not be entertained.</p> <p>(ii) Application must contain recommendation of competent authority from the academic institution, where the candidate is pursuing her / his studies. Applications received without recommendations will not be entertained.</p> <p>(iii) Applicants are required to submit a synopsis on the topic (must relate to Competition Law) she / he intends to work upon during the internship in 1000 words along with their applications. Synopsis should broadly cover a brief introduction of the topic, objectives of the study, methodology to be employed and bibliography.</p> <p>(iv) Application should reach by 1st of preceding month to the month for which application is intended to be made e.g. for Dec, 2016 application should reach by 1st Nov, 2016.</p> <p>(v) Applications in the prescribed format complete in all respects may be sent by post to reach- The Secretary, Competition Commission of India, Hindustan Times House, 18-20 Kasturba Gandhi Marg, New Delhi – 110001”. Applications can also be emailed at cci.essay@gmail.com.</p> <p>(vi) Envelope carrying applications should be superscribed “Application for Internship for Month/Year”</p>
7. OTHER MODALITIES	<p>(i) Interns will be provided with minimum logistic support i.e., office space with intercom and computer facilities.</p> <p>(ii) Interns will work in the premises of the Commission and may utilize Commission’s library. Interns are also free to access libraries in the city with prior permission of the</p>

	<p>Guide assigned to them.</p> <p>(iii) The competent authority or nominee of the institution or referee recommending the candidature for internship, is expected to be available for interactions with the Commission, if need be.</p> <p>(iv) Interns are required to give an undertaking prior to joining the internship programme that:</p> <p>(1) <i>“She / He does not possess a placement for job/employment” and</i></p> <p>(2) <i>“She / He shall strictly maintain full confidentiality and secrecy of any information/matter relating to Competition Commission of India.”</i></p> <p>(v) The outcome of the study during internship will remain as intellectual property of the Commission and interns cannot use it without prior approval of the Commission.</p> <p>(vi) Above requirements for internship can be relaxed by the Chairperson, Competition Commission of India.</p>
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APPLICATION FOR INTERNSHIP WITH THE COMPETITION COMMISSION OF INDIA



1.	Name	
2.	Date of Birth	
3.	Gender (Male / Female)	
4.	Permanent Address	
5.	Current Address	
6.	E-Mail Address	
7.	Tel. No.	

8. Educational Qualifications (+2 onwards)

S. No	Name of the Course	School/College/Board/City	Year	Subjects	Percentage of Marks
9	Whether pursuing/completed course in (Tick as applicable)	Economics / Law / Financial Management / Chartered Accountancy / Company Secretaries / Cost and Works Accounts / Regulatory Governance / Public Policy			
10	Knowledge of Statistical/Econometric Software (please specify)				
11	Is Competition Law or Regulations part of the course being pursued?				
12	Internship/Work Experience, if any				
13	Areas of interest				
14	Awards/Achievements/Papers presented/Published				

15	Details of extracurricular activities	
16	Proposed topic(s) on Competition Issues on which Internship is proposed. <u>Please attach synopsis.</u> <i>Note: Synopsis on the proposed Topic of Research is mandatory. Applications Submitted without synopsis will be summarily rejected.</i>	
17	Specify single calendar month or months for which applicant intend to apply for Internship	
18.	Any other additional relevant Information (attach extra sheet if required)	

I have carefully read the CCI Internship Guidelines and hereby undertake to abide by them and understand that if at any stage if found to be ineligible or commit misconduct, my candidature will be cancelled forthwith.

Place

Date:

(Signature of the Applicant)

CERTIFICATION AND RECOMMENDATION BY INSTITUTION

Certified that Ms./Mr. _____ is pursuing _____ course and presently in _____ year/ semester in the Institute/College/University. She / He is eligible for internship in CCI as he/ she has fulfilled the eligibility criteria prescribed by the Competition Commission of India (CCI) vide Guidelines dated December, 2016. She / He has also attached the synopsis on her/his proposed topic of research during internship. Hence, She /He is recommended for internship at CCI.

Signature with Name,
Designation, Office Address & Office Seal

Place:

Date: